

(Shipping Wing)

NOTIFICATION

New Delhi, the 27th February, 2003

G. S. R. 114.—In exercise of the powers conferred by Clause (h) Sub-section (2) of Section 87 read with section 457 of the Merchant Shipping Act, 1958 (44 of 1958), the Central Government hereby makes the following rules, namely:—

1. Short title, commencement ---

- (1) These Rules may be called the Merchant Shipping (Cancellation or Suspension of Certificate of Competency) Rules, 2003.
- (2) They shall come into force on the date of their publication in the Official Gazette.

2. Grounds for cancellation or Suspension of Certificates of Competency by Chief Examiner of Master & Mates or Chief Examiner of Engineers—

Any Certificate of Competency, which has been granted by the Central Government or an officer duly authorized by it in this behalf, under Sections 78 and 79 of the Merchant Shipping Act, 1958 to any person may be cancelled or suspended for any specified length of period by the Chief Examiner of Master and Mates or the Chief Examiner of Engineers, on the following circumstances:—

- Incompetency, omission or commission of such acts by the holder of the Certificate, which may lead to
 personal injury, death or shipping casualty.
- (ii) If it is found that the said person is guilty of any gross act of misconduct, drunkenness or tyranny, or in a case of collision, has failed to render assistance, or to give such information, or that the loss, stranding or abandonment of, or damage to any ship, or loss of life has been caused by his wrongful act or default.

3. Enquiry into misconduct/incompetency-

The cancellation or suspension of Certificate of Competency shall be made only after enquiry by the Chief Examiner or an authorized Officer on his behalf.

4' Issue of show cause notice-

No order shall be passed for cancellation or suspension of certificates unless the person concerned has been given a reasonable opportunity of giving representation against the proposed order through appropriate show cause notice

5. Provision for appeal against order of cancellation/suspension-

A person whose certificate has been cancelled or suspended may appeal against such order to the Director General of Shipping within 30 days from the date of receipt of such order cancelling or suspending his Certificate of Competency. The decision of the Director General of Shipping shall be final.

[File No. SR-11012/9/2002-MA] R. S. BISHT, Under Secy.

ORDER OF CANCELLATION/SUSPENSION OF CERTIFICATE OF COMPETENCY

ORDER OF CANCEDIZATIONS	DI ETIDIOTI OI CENTE
Whereas upon an inquiry conducted against Cap	t./Shri holder of Certificate of Compe- dated ,, the said
Capt./Shri has been found g	guilty of misconduct/misbehaviour on the following counts:
1.	
2.	
3.	
sufficient grounds to believe that the said Capt./Shri Certificate of Competency No	Mates/Chief Examiner of Engineers having satisfied that there are is incompetent, hereby orders that the held by the officer be cancelled/suspended for a period of months with immediate effect.
The said Cont /Shri	, if he so desires, may appeal against this order within a period of 30 or General of Shipping, Mumbai whose decision shall be final.
	Chief Examiner of Master & Mates/ Chief Examiner of Engineers
	Dated



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To,							
	Capt./Shri						
Copy to	0:						
i.	Principal Officer,						
	Mercantile Marine Department,						
	Mumbai/Chennai/Kolkata.						.,`
2.	INSA .		•		*	100	
3.	FOSMA						
4.	MASSA						
	· ·	SHOW	CAUSE NO	OTICE	2		
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•			7		Chief Examiner of		Mates/
					Chief Examiner of Dated		
					Daled		
To,					89		
	Capt./Shri						
Copy to	0:						

1. Principal Officer,

INSA
 FOSMA
 MASSA

Mercantile Marine Department, Mumbai/Chennai/Kolkata